

VOLUNTARY DISCLOSURE OF ASSETS AS ON THE DATE OF DECLARATION
(In Terms of the Resolution Passed by the Full Court of the Madras High Court held on 03rd September, 2009)

Name: M.DHANDAPANI
JUDGE, HIGH COURT, MADARS

Date of Elevation : 28.06.2017
Date of Declaration : 28.06.2017

Sl. No.	Items	Nature of Property	Property Description		Remark
			Self	Spouse and Dependants	
1	Immovable Properties	a) House Property	<p>i. My father purchased 2212.5 Sq.ft of land in Survey No.92/1B2C2, Eswaran koil street, Ward No.7, Ulundurpet village, Villupuram District, by sale deed dated 27.12.1990, Document No.1872 of 1990 in my name. A house consisting of ground plus two floors approximately measuring about 4500 Sq.ft. was constructed on the said land property out of the funds contributed by me and my father.</p> <p>ii. Vacant land measuring about 5247 Sq.ft. out of 1.82 Cents in Survey No.127/2 in Ulundurpet village (Sale deed dated 09.07.2007, Document No.1474 of 2007, SRO, Ulundurpet).</p> <p>iii. Vacant land measuring about 3196-3/4 Sq.ft out of 1.02 Cents in Survey No.58/1B in Sri.Sankaralinga swamy Nagar at Nagar village (Sale deed</p>		

			dated 06.05.2015, Document No.1031 of 2015, SRO, Ulundurpet)		
		b) Agricultural Properties	<p>i. 33 Cents out of 1.56 Acres in Survey No.621/3 in Chinnasalem village (Sale deed dated 10.08.1973, Document No.2609 of 1973, SRO, Chinnasalem)</p> <p>ii. 33 Cents out of 1.56 Acres in Survey No.621/3 in Chinnasalem village (Sale deed dated 26.08.1974, Document No.2369 of 1974, SRO, Chinnasalem)</p> <p>iii. 32 Cents out of 1.56 Acres in Survey No.621/3 and 18 Cents out of 55 Cents in survey No.620/8 in Chinnasalem village (Sale deed dated 06.05.1986, Document No.1095 of 1986, SRO, Chinnasalem)</p> <p>The above properties (a) to (c) were inherited from my father Thiru T.V.S.Mani</p> <p>iv. 40 Cents in Survey No.113/1 and 15.5 Cents out of 71 Cents in survey No.114/7 in Nagar village (Sale deed dated 23.11.2011, Document No.3635 of 2011, SRO, Ulundurpet)</p> <p>v. 55.5 Cents out of 71 Cents in survey No.114/7 in Nagar village (Sale deed dated 23.11.2011, Document No.3636 of 2011, SRO, Ulundurpet)</p>		

			<p>vi. 45 Cents in Survey No.114/4A and 37 Cents in survey No.114/8A in Nagar village (Sale deed dated 14.12.2011, Document No.3986 of 2011, SRO, Ulundurpet)</p> <p>vii. 2 Acre 46 Cents in Survey No.114/5A, 17 Cents in Survey No.114/5C. In this total 2 Acre and 63 Cents, I am having 50 Cents of undivided interest in Nagar village (Sale deed dated 18.12.2013, Document No.3338 of 2013, SRO, Ulundurpet)</p> <p>viii. 55 Cents out of 66 Cents in Survey No.113/9A2 in Nagar village (Sale deed dated 03.02.2014, Document No.735 of 2014, SRO, Ulundurpet)</p>		
2	Securities & Investments	a) Savings A/c (Name of the Bank & A/c. No.) And Cash in Hand	<p>i. Indian Bank, Madras High Court Branch –Rs.6,65,826.67. (SB.A/C No.484108990)</p> <p>ii. TNSC Bank, Mandaveli Branch – Rs.40,387.45 (SB A/C No.217015456)</p>	TNSC Bank, Mandaveli Branch, Rs.2,23,296.00/- (SB A/C No.217029990) in the name of Tmt.D.Kavitha (Wife)	
		b) Fixed Deposits	TNSC Bank, Mandaveli Branch – Rs.14,22,688.00/-	TNSC Bank, Mandaveli Branch – Rs.8,12,964.00/-in the name of Tmt.D.Kavitha (Wife)	

		<p>c) Insurance</p>	<p>Policy No.714069161 with LIC of Indiadated 21.03.2005. Premium Rs.4,204/- Hly Sum assured Rs.2,00,000/-</p> <p>Policy No.704550214 with LIC of India dated 25.02.2011. Premium Rs.1,082/- Hly Sum assured Rs.50,000/-</p> <p>Policy No.704550212 with LIC of Indiadated 25.02.2011. Premium Rs.1,123/- Hly Sum assured Rs.50,000/-</p> <p>Policy No.704550172 with LIC of Indiadated 25.02.2011. Premium Rs.1,274/- Hly Sum assured Rs.50,000/-</p> <p>Policy No.704550186 with LIC of Indiadated 25.02.2011. Premium Rs.1,168/- Hly Sum assured Rs.50,000/-</p> <p>Policy No.704550184 with LIC of Indiadated 25.02.2011. Premium Rs.1,219/- Hly Sum assured Rs.50,000/-</p>	<p><u>The following Policies are taken my Wife's name:</u></p> <p>Policy No.0333108333, with Bajaj Allianzdated 24.03.17. Premium Rs.2,00,000/- p.a (5 years). Sum assured Rs.20,00,000/-</p> <p>Policy No.704550181 with LIC dated 25.02.2011. Premium Rs.1,475/- hlySum assured Rs.50,000/-</p> <p>Policy No.704550180 with LIC dated 25.02.2011 Premium Rs.1543/- Hly Sum assured Rs.50,000/-</p> <p>Policy No. 704550178 with LICdated 25.02.2011 Premium Rs.1,705/- Hly Sum assured Rs.50,000/-</p> <p>Policy No. 704550176 with LICdated 25.02.2011 Premium Rs.1,705/- Hly Sum assured Rs.50,000/-</p> <p>Policy No. 704550168 with LICdated 25.02.2011 Premium Rs.1,805/- Hly Sum assured Rs.50,000/-</p>	
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		d) Business Interest	NIL	A Share in the business of M/s. Sri Gokul Traders managed by Thiru. T. Selvam (my co-brother) approximately valued at Rs.25,00,000/-.	
3	Other Assets (Moveable)	a) Jewellery (by Approximate Weight)	NIL	Gold – 750 grams Silver articles – 5 kgs	
		b) Vehicle (date & cost at the time of Purchase)	L.M.V.(Car), Maruti Swift VDI (Diesel) purchased on 06.12.2013 for Rs.6,01,871/- Reg. No.TN-06-K-7736	NIL	
		c) Other Assets	Interest-Free Refundable Lease deposit of Rs.11,00,000/- made against my lease of residential property at No.:I-5, Rohini Gardens, RA Puram, Chennai to its owner Thiru. C. Kumar.	NIL	
4	Liabilities	Loans, if any	NIL	NIL	